

(ii) Notification S.O. No. 38 ' dated the 1st January, 1977. [Placed in Library. See No. LT-172/77 for (i) and (ii)].

(iii) Notification G.S.R. No. 184, dated the 5th February, 1977. [Placed in Library. See No. LT- 240/77].

(iv) Notification S.O. No. 463, dated the 5th February, 1977. [Placed in Library. See No. LT-172/77].

I. Report (1976) of the Election Commission of India on General Election to the Legislative Assemblies in India (1970-72) and Belated Papers

II. The Kerala Small Industries and Development Promotion Corporation Amalgamation Order, 1977 and Related Papers

III. Notifications of the Ministry of Law, Justice and Company Affairs (Department of Company Affairs)

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): Sir, I beg to lay on the Table:—

I. A copy of the Report (1976) of the Election Commission of India on General Elections to the Legislative Assemblies in India (1970¹— 72,). Volumes II-A, B, C and D (Statistical) together with a statement (in English and Hindi) giving reasons for not laying simultaneously the Hindi version of the Report,

[Placed in Library. See No. LT-177/77].

II. A copy of the Ministry, of Law, Justice and Company Affairs (Department of Company Affairs) Notification S.O. No. 241(E), dated the 18th March, 1977 publishing the Kerala Small Industries and Development Promotion Corporation Amalgamation Order, 1977, under sub-section (5) of section 396 of the

Companies Act, 1956, together with a statement (in English and Hindi) giving reasons for not laying simultaneously the Hindi version of the Notification. [Placed in Library. See No. LT-241/77].

III. A copy each (in English and Hindi) of the following Notifications of the Ministry of Law, Justice and Company Affairs (Department of Company Affairs), under sub-section (3) of section 642 of the Companies Act, 1956:—

(i) Notification G.S.R. No. 965 (E), dated the 31st December, 1976, publishing the Companies (Acceptance of Deposits) Third Amendment Rules, 1976. [Placed in Library. See No. LT-179/77].

(ii) Notification G.S.R. No. 126 (E) dated the 24th March, 1977, publishing the Cost Accounting Records (Polyester) Rules, 1977. [Placed in Library. See No. LT-115/77].

I. The Disputed Election, (Prime Minister and Speaker) Rules, 1977

II. Delimitation of Council Constituencies (Uttar Pradesh) Amendment Order, 1977.

III. The High Court of Rajasthan (Establishment of a Permanent Bench at Jaipur) Order, 1976

SHRI SHANTI BHUSHAN: I also beg to lay on the Table the following papers:—

I. A copy (in English and Hindi) of the Ministry of Law, Justice and Company Affairs (Legislative Department) Notification S.O. No. 246 (E), dated the 19th March, 1977 publishing the Disputed Elections (Prime Minister and Speaker) Rules, 1977, under sub-section (3) of section 33 of the Disputed Elections (Prime Minister and Speaker) Ordinance, 1977. [Placed in Library. See No. LT-242/77].